

Central Administrative Tribunal
Principal Bench

OA No. 593/92

(6)

New Delhi this the 27th day of February, 1997.

Hon'ble Mr. K. Muthukumar, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Sh. Sushil Kedar,
S/o Sh. R. Kedar,
R/o 78/4, Sector-I,
M.B. Road, Saket,
New Delhi.Applicant

(By Advocate - None)

-Versus-

1. Union of India through
Ministry of Health &
Family Welfare, Nirman Bhawan,
New Delhi.
2. Secretary,
Ministry of Personnel,
Public Grievances and
Pensions, New Delhi.Respondents

(By Advocate Sh. K.R. Sachdeva)

ORDER (Oral)

(Hon'ble Mr. K. Muthukumar)

On the last date notice was directed to be sent to the applicant, as it was noted that his earlier counsel was no more. Notice was issued to the applicant on 17.2.97 on the address given in the application. No-one appears for the applicant. Apparently, the applicant has no interest in pursuing this matter. The learned counsel for the respondents submits that the applicant has retired from service five years back.

The application is, therefore, dismissed for default and non-prosecution.


(Dr. A. Vedavalli)

Member (J)


(K. Muthukumar)

Member (A)

'Sanju'